

## Office Order

In continuation of this Office Order dt. 04.05.2020 and Pursuant to the Hon'ble High Court Circular dt. 04.05.2020 the following arrangements have been made for urgent application, Remand Applications, Cr. Bail Applications and Anticipatory Bail Applications for the period 19.05.2020 to 31.05.2020 shall be presented, heard and disposed of by the Hon'ble Judge for the following dates:-

Name of Hon'ble Judges for V. C. Court Panel – I (C. R. 9 & 10)	Period	Name of Hon'ble Judges for V. C. Court Panel – II (C. R. 13 & 15)	Period
HHJ Shri. A. Z. Khan	19.05.2020	HHJ Shri. S. S. Oza	19.05.2020
HHJ Smt. H. C. Shende	20.05.2020	HHJ Shri. M. H. Shaikh	20.05.2020
HHJ Shri. S. U. Baghele	21.05.2020	HHJ Smt. A. D. Deo	21.05.2020
HHJ Shri. K. V. More	22.05.2020	HHJ Shri. L. S. Chavan	22.05.2020
HHJ Shri. D. D. Khoche (Holiday Judge-May)	23.05.2020	-----	-----
HHJ Shri. S. S. Oza (Holiday Judge-May)	24.05.2020	-----	-----
HHJ Shri. S. S. Oza (Holiday Judge-May)	25.05.2020	-----	-----
HHJ Shri. H. B. Gaikwad	26.05.2020	HHJ Smt. H. C. Shende	26.05.2020
HHJ Shri. M. I. Lokwani	27.05.2020	HHJ Shri. S. U. Baghele	27.05.2020
HHJ Smt. A. D. Deo	28.05.2020	HHJ Shri. K. V. More	28.05.2020
HHJ Shri. L. S. Chavan	29.05.2020	HHJ Shri. H. B. Gaikwad	29.05.2020
HHJ Shri. M. H. Shaikh	30.05.2020	HHJ Shri. A. Z. Khan	30.05.2020
HHJ Shri. S. S. Oza (Holiday Judge-May)	31.05.2020	-----	-----

It is further notified that except exceptional circumstance, no change in the charge shall be made.

The aforesaid facility is available for new cases as well as for already existing cases, pending cases during the aforesaid period.

The urgent applications for Bail will be preferably allotted to the Presiding Officers of his/her Court and other applications will be given to other Judge. If the applications are not of the Court of both the Judges, then applications be equally distributed amongst both Judges.

It is further requested that the cases pending/assigned be heard & disposed of by the said P. O. on the same day.

ALL THE ADVOCATES & LITIGANTS TO TAKE NOTE THAT

Urgent applications during the above days will be entertained only on proof of prior notice to the opposite party. Proof of such notice be furnished to the Judge concerned at the time of moving the urgent applications.

Filing matters must be moved through the concerned officers only, between 11:00 A.M. To 1:00 P.M.

Dated this 18<sup>th</sup> Day of May, 2020.



(S. S. Sawant)  
2nd Addl. Principal Judge  
City Civil & Sessions Court,  
Borivali Div. Dindoshi.

Copy with Compliments to:-

1. The Hon'ble Principal Judge Shri. M.W. Chandwani and all the Hon'ble Judges of City Civil & Sessions Court at Gr. Mumbai and Dindoshi for information.
2. All the Registrars and other officers of City Civil & Sessions Court Gr. Mumbai and Dindoshi.
3. All the G.P/PP at City Civil Gr. Mumbai and Dindoshi.
4. SC Bar Association at Gr. Mumbai and Dindoshi.